

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-300(PB)/2017

IN THE MATTER OF:

M/s. Aditi Engineering

.... Applicant/petitioner

Vs.

Tecpro Engineers Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 07.09.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner : Mr. Pawan Mathur, Advocate

For the Respondent :

ORDER

In pursuance of order dated 24.08.2017, learned Counsel for the petitioner has filed an affidavit placing on record a certificate from the Financial Institutions, i.e., Oriental Bank of Commerce and State Bank of India. Another affidavit has also been filed showing that the service on respondent has been effected at Adyar (Chennai) on 30.08.2017.

Notice to show cause for 21st September, 2017 to the respondent be issued as to why this petition be not admitted. Process dasti as well.

List the matter on 21st September, 2017.

— Sd/ —

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/ —

(DEEPA KRISHAN)
MEMBER(TECHNICAL)